

**Government of Jharkhand**  
**Home, Prison & Disaster Management Department**  
**(Disaster Management Division)**

**ORDER**

**Addendum**

In exercise of the powers conferred under section 22(2)(h) of the Disaster Management Act, 2005 the undersigned, in his capacity as Chairperson, State Executive Committee, hereby amends with the approval of the Chairperson, SDMA the Order number 3 dated 26.02.2022 to the following extent:

1. Clause 16 shall be substituted with the following:

All processions are prohibited except religious processions which are permitted subject to the following conditions:

- i. The number of persons in the religious procession shall not exceed 100 (One hundred).
- ii. If multiple processions happen to converge at a place or there are arrangements made for reception of the procession then the number of persons permitted in the resultant congregation shall not exceed 1000 (One thousand).
- iii. The religious procession(s) shall conclude not later than 6 PM.
- iv. Playing of pre-recorded music or DJ is prohibited.
- v. All the members of the religious procession(s) shall sanitise their hands and wear mask properly covering mouth and nostrils completely at all the time without any exception.
- vi. The religious processions shall be taken out in accordance with the provisions mentioned above only with the prior consent of District Magistrate or an officer authorised by him in this regard.

  
Chief Secretary,  
Jharkhand.

Memo no. .... 122/CS .....

Ranchi, Dated: .... 30/03/2022 .....

Copy to – Principal Secretary to Chief Minister/PS to all Ministers/All Additional Chief Secretary/Principal Secretary/Secretary/Director General of Police/All Divisional commissioner/DIG/DC/SSP/SP, Jharkhand for information and necessary action.

Copy to –Secretary, Ministry of Home Affairs, Government of India/Secretary, Ministry of Health and Family Welfare, Government of India.

  
Chief Secretary,  
Jharkhand